

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 854 of 2020

IN THE MATTER OF:

iLabs Hyderabad Technology Centre Pvt. Ltd.Appellant

Vs

Resolution Professional, Abir Infrastructure Pvt. Ltd.Respondent

Present:

**For Appellant: Mr. Mithun Shashank and Ms. Eshna Kumar,
Advocates.**

**For Respondent: Mr. Ramesh Babu P, Mr. Naga Bhushan, Mr. Kumar
Anurag Singh, Mr. Anando Mukherjee and Mr. Zain
A. Khan, Advocates with Ms. Rakhi Ray, RP**

ORDER
(Through Virtual Mode)

16.10.2020: Reply affidavit filed by Respondent is taken on record. Learned counsel for the Appellant seeks and is granted extension of time by two weeks to file rejoinder. Learned counsel for the parties may also file their short written submissions, not exceeding three pages, alongwith their pleadings.

List the appeal 'for admission (after notice)' on **3rd December, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

am/gc